

RAJYA SABHA*Friday, 3rd August 1956*

The House met at eleven of the clock, Mr. CHAIRMAN in the Chair.

MESSAGE FROM THE LOK SABHA**THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL, 1956**

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith a copy of the Code of Criminal Procedure (Amendment) Bill, 1956, by Shri Raghunath Singh, as passed by Lok Sabha at its sitting held on the 27th July 1956."

Sir, I lay the Bill on the Table.

PAPERS LAID ON THE TABLE**STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS**

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARA-YAN SINHA) : Sir, I lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

(i) Statement No. II—Thirteenth Session, 1956. [See Appendix XIV, Annexure No. 8.]

(ii) Statement No. III—Twelfth Session, 1956. [See Appendix XIV, Annexure No. 9.]

(iii) Statement No. VI—Eleventh Session, 1955. [See Appendix XIV, Annexure No. 10.]

(iv) Statement No. VIII—Tenth Session, 1955. [See Appendix XIV, Annexure No. 11.]

(v) Statement No. XI—Ninth Session, 1955. [See Appendix XIV, Annexure No. 12.] 1—5 R. S./56

(vi) Statement No. XXVII—Fifth Session, 1953. [See Appendix XIV, Annexure No. 13.]

(vii) Supplementary Statement No. XXV—Fourth Session, 1953. [See Appendix XIV, Annexure No. 14.]

PANDIT S. S. N. TANKHA (Uttar Pradesh): On a previous occasion, Sir, I made a request that these statements should be circulated to us so that we may know what assurances had been given by Government.

SHRI M. GOVINDA REDDY (Mysore) : They have been circulated to the concerned Members.

MR. CHAIRMAN: They are now being circulated to the concerned Members. You want them to be circulated to the whole House. We will consider the matter.

LEAVE OF ABSENCE TO SHRI S. N. MAHTHA

MR. CHAIRMAN: I have to inform hon. Members that the following letter dated July 30, has been received from Shri S. N. Mahtha:

"On account of ill-health, I am not able to attend the current session of the Council of States which begins today. I shall be grateful if you will kindly grant me leave of absence."

Is it the pleasure of the House that permission be granted to Mr. S. N. Mahtha for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

RESOLUTION RE PRESERVATION AND MAINTENANCE OF RECORDS OF NATIONAL IMPORTANCE

DR. RAGHUBIR SINH (Madhya Bharat): Mr. Chairman, Sir, I deem it a matter of pleasure and privilege for me to get a chance to speak on the